"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Citizenship (Amendment) Bill, 2019, as passed by Lok Sabha at its sitting held on the 9th December, 2019 and continued on 10th December, 2019."

Sir, I lay a copy of the Bill on the Table.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

Allocation of time for disposal of Government Legislative and other Business

MR. CHAIRMAN: I have to inform hon. Members that the Business Advisory Committee in its meeting held on the 10th December, 2019, has allotted time for Government Legislative Business, as follows:-

	Business		Time Allotted
I.	Consideration and passing of the following Bills, As passed by Lok Sabha:-		
	(a)	The Arms (Amendment) Bill, 2019	Two hours
	(b)	The Citizenship (Amendment) Bill, 2019	Six hours
II.	Consideration and passing of the following Bills, after they are passed by Lok Sabha:-		
	(a)	The Anti Maritime Piracy Bill, 2019	Three hours
	(b)	The Code on Social Security Bill, 2019	Four hours
	(c)	The Central Sanskrit University Bill, 2019	Two hours
	(d)	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019	Two hours
	(e)	The Constitution (One Hundred and Twenty- sixth Amendment) Bill, 2019	Three hours

The Committee also recommended that the House may sit beyond 6.00 p.m. on a daily basis for the transaction of Government Legislative and other Business that has already agreed upon. MR. CHAIRMAN: Now, Question Hour. Shri Bhaskar Rao Nekkanti. ...(Interruptions)...

DR. SANTANU SEN: Sir, ...(Interruptions) ...

MR. CHAIRMAN: Please. ...(Interruptions)... ...(Interruptions)... No, no. ...(Interruptions)... I have not allowed you. ...(Interruptions)... I have not allowed you. ...(Interruptions)... I have not allowed you. ...(Interruptions)... Nothing shall go on record. ...(Interruptions)... Nothing should be recorded. ...(Interruptions)... Nothing should be shown. ...(Interruptions)... You can't talk about Governor. ...(Interruptions)... You can't make slogans. ...(Interruptions)... This is not the way. ...(Interruptions)... I caution you ...(Interruptions)... Go back. ...(Interruptions)... Nothing on Governor will go on record. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... Nothing will be shown. ...(Interruptions)... It is unbecoming of Members of Parliament. ...(Interruptions)... Governor's post is a constitutional post. ...(Interruptions)... You can't make slogans. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... You are saying 'down, down' to Parliament by doing this. ...(Interruptions)... No, no. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... This is not the way. ...(Interruptions)... You are denigrating the Parliament. ...(Interruptions)... Please don't do it. ...(Interruptions)... You are denigrating the Parliament. ...(Interruptions)... Nothing shall be reported. ...(Interruptions)... Nothing shall be shown, except what the Chair is saying. ...(Interruptions)... Q.No.226. Shri Bhaskar Rao Nekkanti. ...(Interruptions)...

SHRI DEREK O'BRIEN: *

ORAL ANSWERS TO QUESTIONS

New medical colleges in Odisha

*226. SHRI BHASKAR RAO NEKKANTI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has set up new medical colleges specially in Odisha, if so, the details thereof;

*Not recorded